

**PUNJAB VIDHAN SABHA**

**Bill No. 48-PLA-2016**

**THE PUNJAB MUNICIPAL (SECOND AMENDMENT) BILL, 2016**

A

**BILL**

*further to amend the Punjab Municipal Act, 1911.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Municipal (Second Amendment) Act, 2016.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Municipal Act, 1911, after section 59-A, the following section shall be inserted, namely :—

Insertion of section 59-B in Punjab Act 3 of 1911.

“59-B. Notwithstanding anything contained in this Act, the State Government shall be competent to frame an appropriate scheme, as a one time measure, with respect to the properties of a Committee on the matters relating to,—

- One time Scheme.
- (i) lease of the movable/immovable properties/assets for the better utilization and management thereof ;
  - (ii) creation of additional assets and/or protect the property and/or to make additions or improvements thereon ;
  - (iii) disposal of assets/properties belonging to a Committee, including the determination of the price thereof for revenue generation and to build up cash reserve for proper development of the Committee ;
  - (iv) imposing such other conditions or regulations, as the State Government may deem fit and proper and for the better utilization of the assets/properties of the Committee ; and
  - (v) carry out such other necessary schemes and guidelines, as the State Government may deem fit in the larger public interest and social well being.

STATEMENT OF OBJECTS AND REASONS

The State Government has decided that provision may be made to enable the State Government to frame appropriate scheme, as a onetime measure, with respect to municipal properties. Accordingly, the present Bill, i.e. the Punjab Municipal (Second Amendment) Bill, 2016 aims to make suitable amendments in the Punjab Municipal Act, 1911. Hence this Bill.

ANIL JOSHI,

Minister for Local Government,  
Punjab.

## FINANCIAL MEMORANDUM

The State Government has decided that provision may be made to enable the State Government to frame appropriate scheme, as a onetime measure, with respect to municipal properties. Accordingly, the present Bill, i.e. the Punjab Municipal (Second Amendment) Bill, 2016 is proposed to be placed before the Punjab Vidhan Sabha for consideration.

So far as financial aspect is concerned, the municipal bodies will be able to receive revenue from disposal of properties after the framing of scheme. Hence there will be no financial liability on the Municipalities.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH :  
The 14th September, 2016

SHASHI LAKHANPAL MISHRA,  
Secretary.

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*N.B.—* The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 14th September, 2016 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).